

cost, which should also contain a ready reckoner for calculating the amount payable according to the tariff to which the consumer belongs. This requirement will not be applicable to industrial and commercial consumers of large size, who may be billed on a two-part or any other system of tariff fixation. In their cases, they will be required to prepare a bill in the form prescribed in such details as may be indicated in that prescribed form, and forward a copy thereof to DESU every month. The forms in which bills are to be prepared, will be supplied free of cost or sold for a nominal amount by DESU.

पश्चिमी उत्तर प्रदेश में वकीलों द्वारा प्रदर्शन

3962. श्री रामाक्षर शास्त्री : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पश्चिमी उत्तर प्रदेश के वकीलों ने अभी हाल में दिल्ली में एक प्रदर्शन किया था ;

(ख) क्या यह भी सच है कि वकीलों ने प्रधान मंत्री को एक ज्ञापन भी दिया था ;

(ग) यदि हाँ, तो तत्सम्बन्धी व्योम क्या है ; और

(घ) उस पर सरकार की क्या प्रतिक्रिया है ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री पी. शिवशंकर) : (क) समाचार पत्रों में छपी खबरों के अनुसार पश्चिमी उत्तर प्रदेश के वकीलों ने 5 फरवरी, 1981 को नई दिल्ली में बोट क्लब पर एक प्रदर्शन किया था ।

(ख) प्रधान मंत्री को संबोधित एक ज्ञापन भी प्राप्त हुआ था ।

(ग) इस ज्ञापन में मांग की गई है कि इलाहाबाद उच्च न्यायालय की एक न्यायपीठ मेरठ में स्थापित की जाए ।

(घ) इस विषय में उत्तर प्रदेश की वर्तमान सरकार के विचार मंगाए गए थे जो अभी हाल ही में प्राप्त हुए हैं। राज्य सरकार ने उत्तर प्रदेश के पश्चिमी जिलों के लिए एक न्यायपीठ स्थापित करने की सिफारिश की है। राज्य सरकार के प्रस्ताव पर उचित परिप्रेक्ष्य में विचार किया जाएगा ।

Sick Companies

3963. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) Whether it has been brought to the notice of Government that 378 Sick Companies are owing each more than rupees one crore to the public sector banks;

(b) if so, whether these companies have filed their audited accounts with the Registrar;

(c) whether these companies have committed any default under the provisions of the Companies Act;

(d) whether any prosecution has been launched against the directors of these companies; and

(e) whether the Department proposed to take any stringent measures such as appointment of Government directors on the board to safeguard the public interest?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) As per the available information, there were 357 sick industrial units enjoying bank credit of Rupees one crore and above from the public sector banks as on 31-12-1979.

(b) to (d) The names of sick units are not to be disclosed by the public sector banks in accordance with the practices and usages customary among the bankers and also in conformity with the statutory provisions of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. No complaints of this nature have, however, been made by any such Bank to this Department against any sick company registered under the Companies Act, 1956. It is, therefore, not possible to furnish any information on these points.

(e) Does not arise.

12 hrs.

RE. MOTIONS FOR ADJOURNMENT,
ETC.

SHRI JYOTIRMOY BOSU: (Diamond Harbour): Sir, I gave notice of an adjournment motion on the American Embassy incident.

MR. SPEAKER: Nothing is going on record.

SHRI JYOTIRMOY BOSU: When you say "nothing is going on record", say it loudly, and not in this manner.

MR. SPEAKER: Because, you have first to get my permission.

SHRI JYOTIRMOY BOSU: I want to make a submission.

MR. SPEAKER: I have already informed you that the factual information available with me so far does not warrant that. I just want to make it very clear.

SHRI JYOTIRMOY BOSU: I will make one submission with your permission. Even in this capital of India

MR. SPEAKER: After obtaining facts, I will ask you. Let me ascertain the facts.

SHRI JYOTIRMOY BOSU: The issue should be put before the House that the American Embassy...

MR. SPEAKER: Without facts, I cannot.

SHRI JYOTIRMOY BOSU: It has come out in the press.

MR. SPEAKER: The press is not always right. The press report....

SHRI JYOTIRMOY BOSU: You do what you think best. The question is that the Indian journalists are not allowed to enter....

MR. SPEAKER: No, no I will find out the facts to decide whether it is to be allowed or not. What I have got so far does not warrant it.

SHRI JYOTIRMOY BOSU: What is your source of information?

MR. SPEAKER: From the PTI and otherwise. That is why, I say, let me get the full facts.

SHRI JYOTIRMOY BOSU: It is a very serious matter. Colour bar everywhere, even in my country.

MR. SPEAKER: That is why I say let me satisfy myself. Because, it is a serious matter.

SHRI JYOTIRMOY BOSU: Would you be kind enough to make a statement after you obtain the facts?

MR. SPEAKER: Yes, I will... not a statement, but I will give you the facts.

SHRI JYOTIRMOY BOSU: Sir, no Sir, you are trying to expunge yourself

(Interruptions)

MR. SPEAKER: If I am satisfied.

SHRI JYOTIRMOY BOSU: After you have been advised not to make the statement.

SHRI INDRAJIT GUPTA (Basirhat): A slip of the tongue.